

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1603

ANSWERED ON:11.03.2008

HARASSMENT OF CHILDREN IN SCHOOLS

Chowdhury Shri Adhir Ranjan;Renge Patil Shri Tukaram Ganpatrao;Thummar Shri Virjibhai

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Government has received any recommendations from the National Commission for Protection of Child Rights (NCPCR) regarding harassment of children in schools;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI M.A.A. FATMI)

(a) to (c) National Commission for Protection of Child Rights (NCPCR) has written to all State Governments in April, 2007 to put in place a suitable mechanism to stop physical harassment of children in schools. National Policy on Education, 1986, as modified in 1992, inter-alia, provides that "corporal punishment will be firmly excluded from the educational system". Education is a concurrent subject and school education primarily comes under the purview of State Governments. Government of India has issued an advisory to all State Governments in December, 2007 to prohibit corporal punishment in all schools under their jurisdiction.